

ITEM NO.16

COURT NO.7

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 102/2023

RAMJI LAL BAIRWA & ORS.

Petitioner(s)

VERSUS

RAJASTHAN HIGH COURT & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 24-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Mr. Chetan Bairwa, Adv.
Mr. Vikas Jain, AOR
Ms. Ms. Kiran Bairwa, Adv.
Mr. Hr Khan, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

We do not find any good ground and reason to entertain the present writ petition as a public interest litigation under Article 32 of the Constitution of India and hence, the writ petition is dismissed.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)

